

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

**NOTIFICATION
(ORDERS BY THE GOVERNOR)**

Dated Shillong, the 11th September 2026.

No. LJ (A) 56/2026/1: - The Governor of Meghalaya is pleased to appoint the following Advocates in the Supreme Court of India, with effect from 11th September, 2026 for a term of three years or until further orders, whichever is earlier.

SN.	NAME	CATEGORY
1.	E.K. Kumaresan, Advocate	Additional Advocate General
2.	Avijit Mani Tripathi, Advocate-on-record	Standing Counsel
3.	Daniel Stone Lyngdoh, Advocate	Panel Advocate
4.	Kynphamlin V. Kharlyngdoh	Panel Advocate
5.	Marbiang N. Khongwir, Advocate	Panel Advocate
6.	Widaphi Lyngdoh, Advocate	Panel Advocate
7.	Shaurya Sahay, Advocate-on-record	Panel Advocate
8.	Aditya Shanker Pandey, Advocate-on-record	Panel Advocate
9.	Aarushi Malik, Advocate	Panel Advocate
10.	Vishakha, Advocate-on-record	Panel Advocate

* This supersedes all other notifications issued earlier to this effect in respect of the appointment of Advocates to appear, act and plead for the State of Meghalaya before the Supreme Court of India.

Sd/-

Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo No. LJ (A) 56/2026/1-A,

Dated Shillong, the 11th September 2026.

Copy forwarded to:-

1. The Advocate General, Meghalaya, Shillong.
2. The Additional Advocate General, High Court of Meghalaya, Shillong-793001
3. The Registrar General, High Court of Meghalaya, Shillong.
4. The Sr. Govt. Advocate, High Court of Meghalaya. Shillong.
5. Advocate Concerned.
6. The Accountant General (A&E), Meghalaya, Shillong- 793001.
7. The Treasury Officer, Shillong South Treasury/Shillong District Treasury.
8. The Secretary, High Court Bar Association, Shillong.
9. Law (B) Department.
10. DEO, Law Department.

By order etc.,

Joint Secretary to the Govt. of Meghalaya,
Law (A) Department.